COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 149 OF 2017 & IA NO. 380 OF 2017

Dated: 23rd May, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

Sasan Power LimitedAppellant(s)

Vs.

Central Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee

Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. Rajiv Srivastava

Ms. Gargi Srivastava

Ms. Garima Srivastava for R-3 to R-6

ORDER

Admit. Issue notice. Mr. Rajiv Srivastava takes notice on behalf of Respondent Nos.3 to 6 and seeks six weeks time to file reply. Notice be issued to the other respondents returnable on 17.08.2017. Dasti, in addition, is permitted.

List the matter on <u>17.08.2017.</u> In the meantime, learned counsel for the respondents may file reply on or before 05.07.2017 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 20.07.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson